

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHIVAM CONDEV PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	SHIVAM CONDEV PRIVATE LIMITED
2. Date of incorporation of corporate debtor	31.05.2013
3. Authority under which corporate debtor is incorporated / registered	RoC-Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201OR2013PTC016934
5. Address of the registered office and principal office (if any) of corporate debtor	OU-522, 5TH FLOOR, ESPLANADE COMMERCIAL DEVELOPMENT UNIT NO. 32, 721, RASULGARH BHUBANESWAR Khordha OR 751010 IN
6. Insolvency commencement date in respect of corporate debtor	Date of order: 08.10.2021 Date of receipt of order: 11.10.2021
7. Estimated date of closure of insolvency resolution process	05.04.2022 (180 days from the date of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Vinod Radhakrishnan Nair, Registration No.: IBBI/IPA-001/IP-P01352/2018-19/12083
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai – 400705. Regd Email: vinod@nairca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Regd Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai – 400705. Regd Email: vinod@nairca.com
11. Last date for submission of claims	25.10.2021 (14 days from the receipt of the order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shivam Condev Private Limited on 08.10.2021, copy made ready and communicated on 11.10.2021 by email from courtofficernclt@gmail.com

The creditors of Shivam Condev Private Limited, are hereby called upon to submit their claims with proof on or before 25.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.10.2021

Place: Cuttack

Vinod Radhakrishnan Nair
Interim Resolution Professional
IBBI/IPA-001/IP-P01352/2018-19/12083

